

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 210/92
Transfer Application No.

Date of Decision : 20/02/1995

Chandra Bhan Singh

Petitioner

Shri.G.S.Walia

Advocate for the
Petitioners

Versus

Union of India & Ors.

Respondents

Shri. Subodh Joshi

Advocate for the
respondents

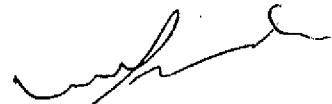
C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice-chairman

The Hon'ble Shri M.R.Kolhatkar, Member (A)

(1) To be referred to the Reporter or not ? *✓*

(2) Whether it needs to be circulated to
other Benches of the Tribunal? *✓*


(M.S.Deshpande)
Vice-chairman

J*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 210/92

Chandra Bhan Singh .. Applicant
Vs.
Union of India & Ors. .. Respondents

CORAM : 1. Hon'ble Shri Justice M.S.Deshpande, V.C.
2. Hon'ble Shri M.R.Kolhatkar, Member (A).

APPEARANCES

1. Shri.G.S.Walia, Counsel
for the applicant
2. Shri. Subodh Joshi, Counsel
for respondents

ORAL JUDGMENT

DATED : 20/02/1995

X Per Shri Justice M.S.Deshpande, V.C X

The applicant was appointed on 1.12.1955 in respondents' service. When the seniority list was published, he found that his date of birth came to be recorded as 1.12.1934. He made a representation on 28.7.1991 to correct his date of birth in the records of the Railway Administration and that representation was rejected. Therefore, he has approached this Tribunal.

2. Respondents opposed the prayer. It is clear that the applicant is applying for correction of his date of birth at the fag end of his career and it is not possible for us to entertain the present application in view of the clear enunciation by the Supreme Court in Union of India Vs. Harnamsingh (1993 SCC page 375). The O.A is therefore rejected. No orders as to costs.

M.R.Kolhatkar

(M.R. KOLHATKAR)
MEMBER (A)

M.S.Deshpande

(M.S.DESHPANDE)
VICE-CHAIRMAN